

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2077
ANSWERED ON:20.07.2009
PAYMENT OF DA TO BEEDI WORKERS
Siricilla Shri Rajaiah

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some tobacco companies are not paying the revised Dearness Allowance (DA) to the beedi workers in the country including Andhra Pradesh;
- (b) if so, the reasons therefor; and
- (c) the action being taken by the Government against such companies to protect the interests of said workers?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): As intimated by the State of Andhra Pradesh, minimum wage including DA is being paid to beedi workers. However, in the States of Karnataka & Kerala it has been reported that some of the small beedi manufacturers who have not signed the Tripartite settlement are not paying revised Variable Dearness Allowance (VDA) to the beedi workers.

(c): Concerned State Government has to take action against the defaulters for non- payment of VDA under the Minimum Wages Act, 1948.